



2026:AHC:45908

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3056 of 2026

Ramakant Gupta And 27 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhir Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sudhir Kumar Singh, learned counsel for the writ petitioners and Sri V.K. Srivastava, learned Standing Counsel for the State.
2. The writ petitioners claim to be members of Prantiya Rakshak Dal as Volunteers. According to them, they have completed requisite training but they have not been allocated work.
3. Learned Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by third respondent, District Youth Welfare & Prantiya Rakshak Dal Officer, District Banda.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Youth Welfare & Prantiya Rakshak Dal Officer, District Banda by **13.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 27, 2026

Rajesh